

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 105

CP (IB) No. 170/Chd/Pb/2022

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs

Ajay Gupta

...Respondent

Under Section: 95. IBC 2016

Order delivered on 21.05.2024

CORAM:

SH. D. ARVIND
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Rakshit Gupta, Advocate

For Personal Guarantor : Mr. Sandeep Badhawan, Advocate

For RP : Ms. Swati Saluja, Advocate
: Ms. Ritu Rastogi, Advocate

ORDER

It is stated by Mr. Sandeep Badhawan, Advocate appearing on behalf of personal guarantor that he has been recently engaged by the personal guarantor. He has e-filed an application for recalling of order dated 23.04.2024 in which, the personal guarantor was proceeded *ex parte*. Let the hard copy of the same be filed during the course of the day with a copy in advance to the counsel opposite. Let the matter be listed on 01.07.2024.

-Sd/-
(D. ARVIND)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja